(2022) 02 SEBI CK 0095

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1440 Of 2021, Appeal No. 50 Of 2022

Dhiren Dharamdas Agrawal HUF — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 04-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0095

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : N.K. Upadhyay, Arvind Dubey, Jyoti Pandey, Akash Rebello, Abhiraj Arora, Karthik Naraya, Harshvardhan Nankani,, Shourya Tanay, Anshu Mehta

Judgement

1. The present appeal has been filed against the order dated June 23, 2020 passed by the Adjudicating Officer of Securities and Exchange Board of India. There is a delay in the filing of the appeal. For the reasons stated in the application and in view of the order of Supreme Court dated March 23, 2020 and April 27, 2021 in Suo Moto Writ Petition (Civil) No. 3 of 2020, the delay is condoned. The application is allowed.

2. Having heard the learned counsel for the parties, we direct the respondent to file a reply within three weeks. Three weeks thereafter to the appellant to file a rejoinder. The matter would be taken up for admission and for final disposal on April 22, 2022.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally

signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

